

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No. 15**  
**CP (IB) No.141/BB/2022**

**IN THE MATTER OF:**

Bank of Baroda ... Petitioner  
Vs.  
Mr. Srichand Satramdas Agicha ... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 06.09.2023**

**CORAM:**

**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Abhijna Somasekhar, Adv.  
For the Respondent : Advs. Krutika Raghavan, Sameeksha Patil

**ORDER**

1. In view of the proceedings pending before the Hon'ble Supreme Court in the matter of *Sanjay Singal & Anr. Vs. Union of India & Ors., (Writ Petition(s) (Civil) No(s).510/2022*, the case is adjourned.
2. List the case on **07.11.2023**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**N.V. RAMAKRISHNA BADARINATH**  
**MEMBER (JUDICIAL)**